



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

D.B. Special Appeal Writ No. 637/2020

Sunil Samdaria Son Of Late Sh. B. L. Samdaria

----Appellant

Versus

The State Government Of Rajasthan

----Respondent

Connected With

D.B. Special Appeal Writ No. 657/2020

Sunil Kumar Yadav S/o Shri P.c. Yadav

----Appellant

Versus

The State Of Rajasthan

----Respondent

D.B. Special Appeal Writ No. 659/2020

Jitendra Mishra S/o Shri R.c. Mishra

----Appellant

Versus

State Of Rajasthan

----Respondent

D.B. Special Appeal Writ No. 662/2020

The State Of Rajasthan

----Appellant

Versus

Society Of Catholic Education Institutions In Rajasthan

----Respondent

D.B. Special Appeal Writ No. 663/2020

The State Of Rajasthan

----Appellant

Versus

Progressive Schools Association

----Respondent

D.B. Special Appeal Writ No. 664/2020

The State Of Rajasthan

----Appellant

Versus

Nisa Education

----Respondent

D.B. Special Appeal Writ No. 665/2020

The State Government Of Rajasthan



सत्यमेव जयते



----Appellant

Versus

School Shiksha Pariwar Sanstha

----Respondent

D.B. Special Appeal Writ No. 676/2020

Nasroodeen Khan S/o Shri Kasim Khan

----Appellant

Versus

The State Of Rajasthan

----Respondent

D.B. Special Appeal Writ No. 680/2020

Hemant Tak S/o Shri Bhawani Shanker

----Appellant

Versus

The State Government Of Rajasthan

----Respondent

D.B. Special Appeal Writ No. 713/2020

Private School Parents Society Jodhpur (Registered Society)

----Appellant

Versus

The State Government Of Rajasthan

----Respondent

D.B. Civil Writ Petition No. 9857/2020

Shashank Agarwal S/o Dr. Rahul Agarwal

----Appellant

Versus

State Of Rajasthan

----Respondent

For Appellant(s)

: Mr. Sunil Samdaria, in person through VC  
 Mr. Rajesh Maharshi, AAG through VC in SAW Nos. 662/2020, 663/2020, 664/2020 and 665/2020  
 Mr. Mahendra Shandilya through VC  
 Mr. Shashank Agarwal, in person through VC  
 Mr. Jitendra Mishra, through VC  
 Mr. Sameer Sharma through VC  
 Dr. RDSS Kharlia, through VC IN SAW 713/2020



For Respondent(s) : Mr. Rishabh Khandelwal, through VC  
Mr. Kamlakar Sharma, Sr. Advocate with Ms. Alankrita Sharma, through VC  
Mr. Dinesh Yadav, through VC  
Mr Anuroop Singhi, through VC  
Ms. Sumitra Choudhary, through VC  
Mr. Rajesh Maharshi, AAG in SAW Nos. 637/2020 and CW No. 9857/202 through VC  
Mr. Amit Chhangani, through VC  
Mr. Shailesh Prakash Sharma, through VC  
Mr. Kapil Sharma, through VC  
Dr. RDSS Kharlia, through VC  
Mr. D.S. Dhariwal, through VC  
Mr. Hukam Chand Sharma, through VC  
Mr. Abhay Jain through VC  
Ms. Painitoo Jain through VC  
Mr. Ankur Mathur through VC  
Ms. Sangeeta Kumari Sharma through VC



**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SATISH KUMAR SHARMA**

**Order**

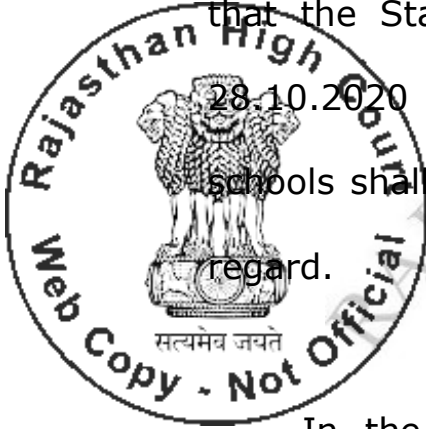
**23/10/2020**

Mr. Rajesh Maharshi, AAG, Submits that a committee has been constituted for determination of fees to be charged by the private schools for the period of lockdown imposed due to Covid-19 Pandemic. The Committee is in process to finalize its recommendations and accordingly the affidavit shall be filed on behalf of the State Government on 2<sup>nd</sup> of November 2020 positively.



Mr. Kamlakar Sharma learned Senior advocate raised serious objection and prayed for interim measure in view of the great hardship being faced by the private schools to run their institutions.

Considering the hardship of the private schools, it is directed that the State Government shall issue necessary directions by 28.10.2020 positively regarding interim fees which the private schools shall be allowed to charge subject to final decision in this regard.



In the meanwhile, necessary affidavit in compliance of earlier directions shall be filed by the State Government by 02.11.2020 without fail after providing a copy of the same to all the parties.

List on 03.11.2020.

(SATISH KUMAR SHARMA),J

(INDRAJIT MAHANTY),CJ

सत्यमेव जयते

FAHEEM AHMAD /32-42